

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 449/89
XXXXXX

199

DATE OF DECISION 13-6-1990

James Jacob

Applicant (s)

Mrs Daya K Panicker

Advocate for the Applicant (s)

Versus

Chief General Manager, Telecommunications, Trivandrum & 5 others Respondent (s)

Mr P Santhoshkumar, ACGSC Advocate for the Respondent (s) 1-4
Mr MR Rajendran Nair for respondents (5&6) 5 to 10

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

We have heard the learned counsel for the parties.

We allow the M.Ps 183 and 184 of 90 for impleadment of additional respondents and direct that the parties mentioned therein should be impleaded as additional respondents and cause title be amended. Mr MR Rajendran Nair does not want to file any counter affidavit on their behalf.

2. M.P.23/90 is not pressed.
3. It is stated on behalf of the learned counsel for the applicant Smt Daya K Panicker that in view of the order of the Tribunal dated 9.3.1990 in RA-53/89 of OA-304/89, the

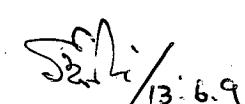
learned counsel would not like to argue the case any further.

In the aforesaid review application, this Tribunal decided as follows:

"9. In the circumstances, we are of the view that the interests of justice would be met by a modification of the final order dated 28.7.1989 so as to make the same applicable only to recruitment to the post of Junior Telecom Officer with respect to the recruitment years 1990 and onwards. We would also add that if any of the original applicants in OA-304/89 is overaged for the 1990 examination he or she shall be given necessary age exemption for availing of the modified mode of selection. It is hereby ordered accordingly".

Mr Rajendran Nair, the learned counsel for the respondents-5&6 indicated that our aforesaid order was taken up in appeal before the Hon'ble Supreme Court in S.L.P. which has not been admitted. Accordingly we close this application on the aforesaid order dated 9.3.1990. ⁶
the above basis. There will be no order as to costs.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

13-6-1990

trs